

**COMMITTEE ON SUBORDINATE LEGISLATION**  
**(FIFTEENTH LOK SABHA)**  
**(2011-2012)**

**TWENTY-SECOND REPORT**

**(PRESENTED ON 16.12.2011)**

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**LOK SABHA SECRETARIAT**

**NEW DELHI**

**December, 2011 /Agrahayana, 1933 (Saka)**

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**COMPOSITION OF THE COMMITTEE ON SUBORDINATE LEGISLATION**  
**(2011-2012)**

1. **Shri P. Karunakaran** **Chairman**
2. Shri Ghanshyam Anuragi
3. Shri Praveen Singh Aron
4. Shri Kalyan Banerjee
5. Shri E.T. Mohammed Basheer
6. Shri Ramen Deka
7. Shri Mahesh Joshi
8. Shri Virender Kashyap
9. Shri Jitender Singh Malik
10. Dr. Thokchom Meinya
11. Ms. Mausam Noor
12. Shri Gajendra Singh Rajukhedi
13. Dr. Bholu Singh
14. Shri Vijay Bahadur Singh
15. Shri A.K.S. Vijayan

**SECRETARIAT**

1. Shri Deepak Mahna - Joint Secretary
2. Shri S.C. Chaudhary - Director
3. Shri Krishendra Kumar - Under Secretary

## **INTRODUCTION**

I, the Chairman, Committee on Subordinate Legislation having been authorized by the Committee to submit the report on their behalf, present this Twenty Second Report.

2. The matters covered by this Report were considered by the Committee on Subordinate Legislation at their sitting held on 3.06.2011.

3. The Committee considered and adopted this Report at their sitting held on 13.12.2011.

4. For facility of reference and convenience, recommendations/observations of the Committee have been printed in thick type in the body of the Report and have also been reproduced in Appendix-I of the Report.

5. Extracts from Minutes of the Eighth sitting of the Committee (2010-11) held on 3.06.2011 and the Minutes of the First sitting of the Committee (2011-12) held on 13.12.2011 relevant to this Report are included in Appendix-II.

**New Delhi;  
December, 2011/Agrahayana, 1933 (Saka)**

**P. KARUNAKARAN,  
CHAIRMAN,  
COMMITTEE ON SUBORDINATE LEGISLATION**

I

**THE NATIONAL COMMISSION FOR SCHEDULED TRIBES (ACCOUNTANT)  
RECRUITMENT RULES, 2008 (GSR 19 of 2009)**

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The National Commission for Scheduled Tribes (Accountant) Recruitment Rules, 2008 (GSR 19 of 2009) were published in Gazette of India, Extraordinary, Part-II, Section 3(i) dated 14<sup>th</sup> February, 2009. The scrutiny of above rules revealed certain infirmities which were referred to the Ministry of Tribal Affairs for their comments in the matter. The infirmities pointed out and corrective measures taken by the Ministry of Tribal Affairs are brought out in the succeeding paragraphs :-

**A. Year in Short Title**

1.2 The year in short title to the aforesaid rules did not tally with the year of publication. Due to mismatch in the year in short title with the year of publication, the referencing becomes difficult and cumbersome.

1.3 The Ministry of Tribal Affairs *vide* their OM dated 18 December, 2009 furnished the following comments:-

“ This Ministry had issued the Notification for the post of Accountant in National Commission for STs on 31.12.2008 and sent to the Govt. of India Press, Faridabad for publishing it in the Gazzette of India, Part-II, Section 3, Sub-Section (i). However, since such notifications were to be published by the Government of India Press, Ring Road, New Delhi, the same was transferred to that press on 3.2.2009 for publication. Hence the year in the short title (2008) is not tallying with that of year of publication (2009). However, if the Hon’ble Committee feels that an amendment is necessary, this will be done”.

**1.4 The Committee are astonished to note that the ‘year’ in the short title is not in accordance with the established procedure. The ‘year’ in the short title has to be invariably be the ‘year’ of publication so that the referencing is easier.**

**(Recommendation No.1)**

1.5 The Committee are not satisfied with the submission made by the Ministry that the delay in publication has been caused as the Gazette had to be transferred to the Government of India Press, Ring Road, New Delhi from the Government of India Press, Faridabad. The Ministry should have been aware of the concerned Press for publishing the Gazette. The Committee, therefore, desire that the Ministry may rectify the error in the short title in order to make it consonant with the 'year' of publication. The Ministry must ensure that the 'year' in the short title tally with the year of publication particularly when the rules are sent during the latter part of December.

(Recommendation No.2)

**B. Discrepancy in Column 12**

1.6 In Column 12 of the schedule, for filling up the post on deputation basis, "officers of the central government holding analogous posts" have been provided for in the "failing which" clause. As a matter of fact, "officers holding analogous posts" is invariably made as the main clause for filling up the post(s). Therefore, by putting "officers in the central government holding analogous posts" in the "failing which" clause, the Ministry have denied a genuine chance for selection to above category of officers by placing them in a secondary position as against their lower ranking officers.

1.7 The Ministry of Tribal Affairs *vide* their OM dated 18 December, 2009 furnished the following comments:-

"This Ministry mentioned the clause in Column No. 12 as per the provisions made in DOPTs' OM No. AB.14017/95/02-Estt.(RR) dated 29 June, 1993 regarding Model Recruitment Rules for the post of Junior Accountant Officer/Accountant. Therefore, it is felt that no amendment is required."

1.8 It is surprised to find orders/rules of the Ministry of Tribal Affairs that the officers of the central government holding analogous posts have been put in 'failing which' clause by the Department of Personnel and Training in their OM No. AB.14017/95/02-Estt. (RR)

dated 29 June, 1993. The aforesaid OM deprives the officers holding analogous posts from consideration for the post of Junior Accountant Officer/Accountant. The Ministry of Tribal Affairs by adopting the said OM have denied the officers in the pay scale of Rs. 4500-125-7000 an opportunity for selection to the posts over and above the persons in the lower scale(s) of pay by including them in the 'failing clause'. The Committee are of the view that the officers holding analogous post should be given the first opportunity for being considered for the post.

**1.9 The Committee note that the denial of due preference to the officers holding analogous post over and above the persons in lower scale(s) of pay is against the law of natural justice. The Committee strongly view that the inclusion of the 'officers holding analogous post' in 'failing which' clause, deny them opportunity against their juniors. The Committee desire that the Ministry of Tribal Affairs may consult with the Department of Personnel and Training to amend the OM so that the 'officers holding analogous post' are placed in 'primary' clause for consideration to the post. The Ministry of Tribal Affairs may accordingly, incorporate the appropriate provisions in their notification so that the senior officers are not denied the opportunity vis-à-vis their juniors.**

**(Recommendation No.3)**



**SHORTCOMINGS IN THE OFFICE OF THE REGISTRAR GENERAL INDIA, DEPUTY REGISTRAR GENERAL (MAP) GROUP 'A' POST RECRUITMENT RULES, 2008 (GSR 27-E OF 2008)**

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The Office of the Registrar General, India, Deputy Registrar General (Map) Group 'A' Post Recruitment Rules, 2008 (GSR 27-E of 2008) were published in the Gazette of India, Extraordinary, Part-II, Section 3(ii) dated 26.1.2008. On scrutiny of the Rules, it was found that prescription of experience in Col. 8 of the Schedule to the Rules, under "the Essential and Desirable Qualification requirements stipulates experience in certain fields" which appeared to be vague as it was not specific about the nature and type of organisations from where such experience was to be obtained.

2.2 On being pointed out, the Ministry of Home Affairs vide their reply dated 6<sup>th</sup> December, 2010 stated that the Recruitment Rules had since been revised and in Col. 8 of the Recruitment Rules, the nature and type of organisation from which experience was required had been incorporated and enclosed a copy of the notified revised Recruitment Rules *vide* GSR 158 dated 25<sup>th</sup> September, 2010.

2.3 **The Committee note that the Ministry of Home Affairs published Recruitment Rules (GSR 27-E of 2008) for the post of Deputy Registrar General (Map) Group 'A' in the Office of the Registrar General, India on 26.01.2008. On an analysis of these Rules, it was observed that the prescription relating to experience for the above post in column '8' of the Schedule to the Rules, stated that the experience required should be "in certain fields" which appeared to be vague. The Committee find that the Ministry of Home Affairs did not specify the nature and type of organisations from where such experience is required. In the absence of any mention in regard to type of organisation, the entry appeared to be susceptible to the risk of being interpreted variedly by different persons.**

(Recommendation No.4)

**2.4 The Committee observe that such unspecific and vague entry, that too pertaining to nature and type of organisation especially for direct recruits leaves open scope for misuse of the delegated legislation. On being pointed out by the Committee, the Ministry furnished the printed copy of the corrigendum by adding the nature and type of organisations from where such experience to be obtained vide GSR 158 dated 25<sup>th</sup> September, 2010. The Committee note that although the Ministry had issued the corrigendum by removing the ambiguity, it took a considerably long time of more than one year for taking this action, which appeared to have been done in a painfully slow pace.**

**(Recommendation No.5)**

**2.5 The inclusion of such vague provisions for the recruitment to Group 'A' post puts serious doubt regarding the intention and seriousness of the Ministry in their work. The Ministry should have been prudent enough in laying down the criteria suitable for the Recruitment to the post. The Committee, therefore, desire that the Ministry should incorporate an in-built provision in such type of Recruitment Rules mentioning clearly about the nature and type of organisations from where the candidates are required to get experience for the respective post(s).**

**(Recommendation No.6)**

**2.6 Although the ambiguity has been rectified, yet the Committee strongly feel that the legislature should not get the feeling that the executive is not carrying out the responsibility entrusted to them through delegated legislation and be more cautious in future while framing Rules under the delegated legislation and make efforts to avoid such ambiguity.**

**(Recommendation No.7)**

**INFIRMITIES IN THE SENIOR HINDI TRANSLATOR RECRUITMENT RULES, 2008 (GSR 770 OF 2008)**

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The Senior Hindi Translator Recruitment Rules, 2008 (GSR 770-E of 2008) were published in the Gazette of India, Extraordinary, Part-II Section 3, Sub-section (i) on 5<sup>th</sup> November, 2008. The scrutiny of above rules revealed certain infirmities which were referred to the Ministry of Finance (Department of Revenue) for their comments in the matter. The infirmities pointed out and corrective measures taken by the Ministry of Finance (Department of Revenue) are brought out in the succeeding paragraphs :-

**A. DELAY IN PUBLICATION OF THE RULES**

3.2 The rules were sent for publication on 31<sup>st</sup> October, 2008 but were published on 5<sup>th</sup> November, 2008 after a gap of 5 days. The rules in the extraordinary gazette should be published on the same day on which it is sent for publication.

3.3 The Ministry of Finance (Department of Revenue) vide their OM dated 29.7.2009 stated that the Recruitment Rules (RRs) were signed on 31.10.08, but due to oversight, the recruitment rules were delivered in the GOI press, Mayapuri on 5.11.08 and were published on the same date. The Ministry further stated that the delay is regretted.

3.4 The Gazette Notification contain statutory 'orders' issued by the Government in exercise of its rule making power conferred by the Constitution and other Parliamentary statutes and these orders affect the people one way or the other. Since, the statutory 'orders' become effective only after their notification in the official gazette, it becomes even more important that such notification are printed in time as in majority of cases, they come into force from the date of their publication in the official gazette. The very purpose of the provision regarding the date of commencement of the statutory orders thus gets defeated if there is a long gap between the date of actual issue of the notification and the date of its printing. As a consequence, the affected public becomes victim of

such delays. The extraordinary gazette should be used for printing urgent orders such as sensitive notifications or statutory orders of utmost importance and those involving financial implication and as such, should be printed on the same day on which it is sent for publication. In the instant case, the matter published is Recruitment Rules which does not appear to be so 'urgent' or 'sensitive' in nature as to warrant their publication in the Extraordinary Gazette. It is not clear in the first instance as to why such routine material has been certified as 'urgent' for publication in the extraordinary gazette. If materials which are not of urgent nature are being certified by their Department as 'urgent' and sent for publication in the Extraordinary Gazette, materials which actually deserve urgency may not only be delayed but the importance with which Extraordinary Gazettes are taken may also get diluted. And if at all, there is a solid case for urgent printing of such rules in the Extraordinary Gazette, the aforesaid delay in printing appears to render the very certification of urgency of printing infructuous.

**3.5 The Committee strongly deplore the Ministry's casual response as they have simply regretted the delay and merely stated that the delay was due to oversight. It appears that the Ministry have not paid any serious attention to the Committee's observations/recommendations on the importance and significance of timely publication of Extraordinary Gazette. The Committee take a serious view of the delay and observe that such delay is not justified. The Committee desire that the Ministry of Finance should evolve an in built mechanism to avoid recurrence of such instances and certify only important and sensitive notification for publication in Extraordinary Gazette.**

**(Recommendation No.8)**

**3.6 The Committee further observe that routine matters such as Recruitment Rules are increasingly being published in the Extraordinary Gazette which may have the tendency of diluting their importance. Therefore, only important and sensitive notifications should be certified for publication in the Extraordinary Gazette. And having been certified for such publication, it should be ensured that the same is printed on the same day. The Committee, therefore, desire that the Ministry of Urban Development and the Directorate of Printing make the indenting Ministries/Departments aware of this and reiterate the**

**guidelines under which the subject matter is to be treated as fit for extraordinary notification.**

**(Recommendation No.9)**

**B. LACK OF SPECIFICITY IN EDUCATIONAL QUALIFICATION**

3.7 Against the post of Senior Hindi Translator, in Column (8) of the Schedule pertaining to Educational Qualification the entry “medium of examination at the degree level” was made. It was not clear in the rules how the medium of examination at the degree level was to be ascertained as a doubt has arisen as to whether degrees awarded by Universities contain any entry regarding medium of examination.

3.8 The Ministry of Finance (Department of Revenue) *vide* their OM dated 29.7.2009 stated that the entries under Col. 8 of the Schedule were adopted from DOPT’s model Recruitment Rules, but that Department when consulted, was not in a position to clarify the doubt raised. However, the Ministry of Human Resources Development had informed that usually, medium of examination was not indicated in the degree awarded by the Universities.

**3.9 Against the post of Senior Hindi Translator, in column 8 of the schedule pertaining to educational qualification, the entry provided for medium of examination. However, the rules were silent as to how such a medium of examination was to be verified/ascertained as it was not clear whether degrees awarded by Universities contain any entry regarding medium of examination. The Ministry of Finance (Department of Revenue) in their comments had stated that when the matter was referred to Department of Personnel and Training, they informed the Ministry that they were not in a position to clarify the doubt. Further, the Ministry of Finance (Department of Revenue) was also informed by the Ministry of Human Resource Development that usually, medium of examination is not indicated in the degree awarded by the Universities. Since the medium of examination is generally not indicated in the degrees awarded by the Universities, the entry in the rules has left it open as to how such a stringent/essential requirement of applicants is to be verified. This may**

leave scope for varied interpretations. The Committee observe that entries pertaining to essential qualifications in Recruitment Rules (RRs) are very important entries which have a direct bearing on the eligibility of applicants. The Committee, therefore, note with dismay that the aforesaid recruitment rules have left such an important entry unspecified. It is all the more surprising that even the Department of Personnel and Training was not in a position to clarify the doubt. The Committee recommend that the Ministry of Finance (Department of Revenue) should bring out the necessary amendment to rectify the infirmity and to be more cautious in notifying recruitment rules in future.

(Recommendation No.10)

3.10 The Committee further note that the comments of the Department of Personnel and Training on the points raised by the Ministry of Finance (Department of Revenue) are not at all satisfactory. The Department of Personnel and Training which brings out the model Recruitment Rules for finalising them by various Ministries should be more cautious and careful in vetting these rules so that the errors such as the above do not recur in future.

(Recommendation No.11)

### C. PROBATION PERIOD

3.11 In Column (10) of the Schedule, the period of probation is mentioned as two years which needs to be spelt out clearly as 'Two years for direct recruits'.

3.12 The Ministry of Finance (Department of Revenue) *vide* their OM dated 29.7.2009 stated that, DOPT has been duly consulted and they propose to issue a corrigendum stating "The probation is of 'two years for direct recruit' instead of 'two years' as mentioned now

**3.13 In column 10 of the schedule, the two years probation period did not make it clear whether it was both for direct recruits and promotees or only for the direct recruits. The Committee note with satisfaction that on being pointed out, the Ministry have agreed to issue a corrigendum to rectify the infirmity and make the provision for probation specific and applicable only for direct recruits. The Committee recommend that the Ministry should bring out the corrigendum as soon as possible and be more vigilant in order to avoid the recurrence of such ambiguities in future.**

**(Recommendation No.12)**

**New Delhi;  
December, 2011/Agrahayana, 1933 (Saka)**

**P. KARUNAKARAN,  
CHAIRMAN,  
COMMITTEE ON SUBORDINATE LEGISLATION**

APPENDIX –I

(Vide Para 4 of the Introduction of the Report)

**SUMMARY OF RECOMMENDATIONS MADE IN THE TWENTY SECOND REPORT OF THE  
COMMITTEE ON SUBORDINATE LEGISLATION**

(FIFTEENTH LOK SABHA)

Sl. No.	Reference to Para No. in the Report	<u>Summary of Recommendations</u>
1	2	3
1.		<p><u>The National Commission for Scheduled Tribes (Accountant) Recruitment Rules, 2006 (GSR 19 of 2009)</u></p>
	1.4	<p>The Committee are astonished to note that the ‘year’ in the short title is not in accordance with the established procedure. The ‘year’ in the short title has to be invariably be the ‘year’ of publication so that the referencing is easier.</p>
	1.5	<p>The Committee are not satisfied with the submission made by the Ministry that the delay in publication has been caused as the Gazette had to be transferred to the Government of India Press, Ring Road, New Delhi from the Government of India Press, Faridabad. The Ministry should have been aware of the concerned Press for publishing the Gazette. The Committee, therefore, desire that the Ministry may rectify the error in the short title in order to make it consonant with the ‘year’ of publication. The Ministry must ensure that the ‘year’ in the short title tally with the year of publication particularly when the rules are sent during the latter part of December.</p>
	1.9	<p>The Committee note that the denial of due preference to the officers holding analogous post over and above the persons in lower scale(s) of pay is against the law of natural justice. The Committee strongly view that the inclusion of the ‘officers holding analogous post’ in ‘failing which’ clause, deny them opportunity against their juniors. The Committee desire that the Ministry of Tribal Affairs may consult with the Department of Personnel and Training to amend the OM so that the ‘officers</p>



2.		<p>holding analogous post' are placed in 'primary' clause for consideration to the post. The Ministry of Tribal Affairs may accordingly, incorporate the appropriate provisions in their notification so that the senior officers are not denied the opportunity vis-à-vis their juniors.</p> <p><u>Shortcomings in the Office of the Registrar General India, Deputy Registrar General (Map) Group 'A' Post Recruitment Rules, 2008 (GSR 27-E of 2008)</u></p> <p>2.3 The Committee note that the Ministry of Home Affairs published Recruitment Rules (GSR 27-E of 2008) for the post of Deputy Registrar General (Map) Group 'A' in the Office of the Registrar General, India on 26.01.2008. On an analysis of these Rules, it was observed that the prescription relating to experience for the above post in column '8' of the Schedule to the Rules, stated that the experience required should be "in certain fields" which appeared to be vague. The Committee find that the Ministry of Home Affairs did not specify the nature and type of organisations from where such experience is required. In the absence of any mention in regard to type of organisation, the entry appeared to be susceptible to the risk of being interpreted variedly by different persons.</p> <p>2.4 The Committee observe that such unspecific and vague entry, that too pertaining to nature and type of organisation especially for direct recruits leaves open scope for misuse of the delegated legislation. On being pointed out by the Committee, the Ministry furnished the printed copy of the corrigendum by adding the nature and type of organisations from where such experience to be obtained vide GSR 158 dated 25<sup>th</sup> September, 2010. The Committee note that although the Ministry had issued the corrigendum by removing the ambiguity, it took a considerably long time of more than one year for taking this action, which appeared to have been done in a painfully slow pace.</p> <p>2.5 The inclusion of such vague provisions for the recruitment to Group 'A' post puts serious doubt regarding the intention and</p>
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3.		<p>seriousness of the Ministry in their work. The Ministry should have been prudent enough in laying down the criteria suitable for the Recruitment to the post. The Committee, therefore, desire that the Ministry should incorporate an in-built provision in such type of Recruitment Rules mentioning clearly about the nature and type of organisations from where the candidates are required to get experience for the respective post(s).</p> <p>2.6 Although the ambiguity has been rectified, yet the Committee strongly feel that the legislature should not get the feeling that the executive is not carrying out the responsibility entrusted to them through delegated legislation and be more cautious in future while framing Rules under the delegated legislation and make efforts to avoid such ambiguity.</p> <p><u>Infirmities in the Senior Hindi Translator Recruitment Rules, 2008 (GSR 770-E of 2008)</u></p> <p>3.5 The Committee strongly deplore the Ministry's casual response as they have simply regretted the delay and merely stated that the delay was due to oversight. It appears that the Ministry have not paid any serious attention to the Committee's observations/recommendations on the importance and significance of timely publication of Extraordinary Gazette. The Committee take a serious view of the delay and observe that such delay is not justified. The Committee desire that the Ministry of Finance should evolve an in built mechanism to avoid recurrence of such instances and certify only important and sensitive notification for publication in Extraordinary Gazette.</p> <p>3.6 The Committee further observe that routine matters such as Recruitment Rules are increasingly being published in the Extraordinary Gazette which may have the tendency of diluting their importance. Therefore, only important and sensitive notifications should be certified for publication in the Extraordinary Gazette. And having been certified for such publication, it should be ensured that the same is printed on the same day. The Committee, therefore, desire that the Ministry of Urban Development and the Directorate of Printing make the indenting Ministries/Departments aware of this and</p>
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	<p data-bbox="456 310 500 344">3.9</p> <p data-bbox="448 1577 508 1610">3.10</p>	<p data-bbox="623 197 1520 268">reiterate the guidelines under which the subject matter is to be treated as fit for extraordinary notification.</p> <p data-bbox="623 317 1520 1503"><b>Against the post of Senior Hindi Translator, in column 8 of the schedule pertaining to educational qualification, the entry provided for medium of examination. However, the rules were silent as to how such a medium of examination was to be verified/ascertained as it was not clear whether degrees awarded by Universities contain any entry regarding medium of examination. The Ministry of Finance (Department of Revenue) in their comments had stated that when the matter was referred to Department of Personnel and Training, they informed the Ministry that they were not in a position to clarify the doubt. Further, the Ministry of Finance (Department of Revenue) was also informed by the Ministry of Human Resource Development that usually, medium of examination is not indicated in the degree awarded by the Universities. Since the medium of examination is generally not indicated in the degrees awarded by the Universities, the entry in the rules has left it open as to how such a stringent/essential requirement of applicants is to be verified. This may leave scope for varied interpretations. The Committee observe that entries pertaining to essential qualifications in Recruitment Rules (RRs) are very important entries which have a direct bearing on the eligibility of applicants. The Committee, therefore, note with dismay that the aforesaid recruitment rules have left such an important entry unspecified. It is all the more surprising that even the Department of Personnel and Training was not in a position to clarify the doubt. The Committee recommend that the Ministry of Finance (Department of Revenue) should bring out the necessary amendment to rectify the infirmity and to be more cautious in notifying recruitment rules in future.</b></p> <p data-bbox="623 1551 1520 1871"><b>The Committee further note that the comments of the Department of Personnel and Training on the points raised by the Ministry of Finance (Department of Revenue) are not at all satisfactory. The Department of Personnel and Training which brings out the model Recruitment Rules for finalising them by various Ministries should be more cautious and careful in vetting these rules so that the errors such as the above do not recur in future.</b></p>
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	<b>3.13</b>	<b>In column 10 of the schedule, the two years probation period did not make it clear whether it was both for direct recruits and promotees or only for the direct recruits. The Committee note with satisfaction that on being pointed out, the Ministry have agreed to issue a corrigendum to rectify the infirmity and make the provision for probation specific and applicable only for direct recruits. The Committee recommend that the Ministry should bring out the corrigendum as soon as possible and be more vigilant in order to avoid the recurrence of such ambiguities in future.</b>
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## APPENDIX -II

(Vide Para 5 of the Introduction of the Report)

### EXTRACTS FROM MINUTES OF THE EIGHTH SITTING OF THE COMMITTEE ON SUBORDINATE LEGISLATION (2010-2011)

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The Committee sat on Friday, the 3<sup>rd</sup> June, 2011 from 1130 to 1230 hours in Committee Room No. 62, Parliament House, New Delhi.

#### PRESENT

1. Shri P. Karunakaran Chairman

#### MEMBERS

2. Shri Paban Singh Ghatowar
3. Shri Rajen Gohain
4. Shri Mangani Lal Mandal
5. Shri Pinaki Misra
6. Shri Rajaram Pal
7. Dr. Rajan Sushant
8. Shri Madhu Goud Yaskhi

#### SECRETARIAT

1. Shri J.S. Chauhan - Director
2. Shri S.C. Kaliraman - Additional Director

2. At the outset, the Chairman welcomed the members to the sitting of the Committee.

3. XX XX XX XX

4. Thereafter, the Committee took up for consideration the following memoranda:

- (i) **Memorandum No. 27** – The National Commission for Scheduled Tribes (Accountant) Recruitment Rules, 2006 (GSR 19 of 2009)
- (ii) **Memorandum No. 28** – Shortcomings in the Office of the Registrar General India, Deputy Registrar General (Map) Group 'A' Post Recruitment Rules, 2008 (GSR 27-E of 2008)
- (iii) **Memorandum No. 29** – Infirmities in the Senior Hindi Translator Recruitment Rules, 2008 (GSR 770-E of 2008)

5. After deliberations, the Committee decided to incorporate the points raised in Memoranda Nos. 27 to 29 in their Report slated to be prepared in this regard.

The Committee then adjourned.

**EXTRACTS FROM MINUTES OF THE FIRST SITTING OF THE COMMITTEE ON  
SUBORDINATE LEGISLATION (2011-2012)**

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The Committee sat on Tuesday, 13<sup>th</sup> December, 2011 from 1500 to 1545 hours in  
Committee Room 'D', Parliament House Annexe, New Delhi.

PRESENT

1. Shri P. Karunakaran Chairman

MEMBERS

2. Shri Ghanshyam Anuragi
3. Shri Kalyan Banerjee
4. Shri Ramen Deka
5. Shri Mahesh Joshi
6. Shri Virender Kashyap
7. Dr. Thokchom Meinya
8. Ms. Mausam Noor
9. Shri Gajendra Singh Rajukhedi
10. Dr. Bholu Singh
11. Shri Vijay Bahadur Singh
12. Shri A.K.S. Vijayan

SECRETARIAT

1. Shri A. Louis Martin - Joint Secretary
2. Shri S.C. Chaudhary - Director
3. Shri Krishendra Kumar - Under Secretary

2.    xx                   xx                   xx                   xx                   xx

3.    xx                   xx                   xx                   xx                   xx

4.    The Committee, thereafter, considered and adopted the draft 'Twenty First Report' as adopted by the previous Committee and could not be presented to the House before expiry of its term. Draft 'Twenty Second Report' was also considered and adopted by the Committee without any modification. The Committee also authorized the Chairman to present both the reports to the House.

The Committee then adjourned.

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\*\*Omitted portion of the Minutes are not relevant to this Report



